

- (ii) Annual Accounts of the All-India Institute of Medical Sciences, New Delhi, for the year 1958-59 along with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library, See No. LT-3039/61.]

**MINING LEASES (MODIFICATION OF TERMS) AMENDMENT RULES ETC.**

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad):** I beg

- (i) to re-lay on the Table a copy of the Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G.S.R. 455 dated the 1st April, 1961 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2829/61.]

- (ii) to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:

- (a) The Minerals Conservation and Development (First Amendment) Rules, 1961 published in Notification No. G.S.R. 651 dated the 6th May, 1961.
- (b) The Minerals Conservation and Development (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 951 dated the 22nd July, 1961.
- (c) Notification No. G.S.R. 880 dated the 8th July, 1961. [Placed in Library, See No. LT-3040/61.]

- (iii) to lay on the Table a copy each of the following papers:

- (a) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1959-60 along with the Audited Accounts and the Comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

- (b) Review by the Government of the working of the above Corporation. [Placed in Library, See No. LT-3041/61.]

**AMENDMENT TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES ETC.**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg:

- (i) to relay on the Table a copy of Notification No. G.S.R. 418 dated the 1st April, 1961 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All-India Services Act, 1951. [Placed in Library, See No. LT-2896/61.]

- (ii) to lay on the Table a copy of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:

- (a) The All India Services (Discipline and Appeal) Amendment Rules, 1961 published in Notification No. G.S.R. 604 dated the 29th April, 1961.
- (b) The All India Services (Conditions of Service—Residuary Matters) Amendment Rules, 1961 published in Notification No. G.S.R. 688 dated the 20th May, 1961. [Placed in Library, See No. LT-3042/61.]